

## ELECTION TO COMMITTEE

## CENTRAL SILK BOARD

**The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas):** On behalf of Shri Kanungo, I beg to move the following:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Central Silk Board, subject to the other provisions of the said Act and the Rules framed thereunder, vice Shri Dodda Thimmaiah resigned from the Board."

**Shri U. M. Trivedi (Mandsaur):** Sir, have I your permission to move the motion of which I had given notice yesterday? I sought your permission yesterday.

**Mr. Speaker:** I have sent him the information. I got his letter. Let me put the motion made by Shri A. M. Thomas first.

**Mr. Speaker:** The question is:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Central Silk Board, subject to the other provisions of the said Act and the Rules framed thereunder, vice Shri Dodda Thimmaiah resigned from the Board."

*The motion was adopted.*

12-25 hrs.

## RE: SUSPENSION OF MEMBER

**Shri U. M. Trivedi:** Sir, the question is very simple. I had seen you also on the 22nd. I was under the

impression that I would be able to move the motion on the 29th. Yesterday I probably informally sent notice to you that I might be allowed to move it yesterday. You were good enough to tell me that it will be taken up today. Formalities probably were not carried out by me. But I think even when the original motion was moved there was no such formality. Immediately a motion was moved by a Member just on the spur of the moment. This is of a similar type. I might say that today is the end of this month. Sufficient punishment has been inflicted upon the party concerned. Mr. Kachhavaia has been suspended from the service of the House for sufficiently long time. If it is the wish of the House and if it is your permission, if personal apologies are necessary from me, I have already tendered it. The apology from the hon. Member also has been sent to you. He has also expressed his desire that he may be excused for whatever has been done. Under these circumstances, I think the House will be quite considerate in this respect and further suspension of these Members may be cancelled.

**Mr. Speaker:** I received a request from the hon. Member yesterday and I mentioned it too that I had just received it. But it was so informal, scribbled in two or three lines. It was not a regular one. Therefore, I had not put it on the Order Paper today. Today he has written to me formally. I have also called for the earlier letter that Mr. Kachhavaia had written to me, so that it may be attached along with this. A notice should be given to hon. Members. This is no analogy, because at that moment, when an action is taken, the whole thing happens on the spur of the moment and the action has to be taken at that moment. No previous notice has to be given. The Member does not give notice in advance that he is going to make any demonstration here, so that we may be prepared and put it on the Order Paper.

But now, when we have to take a decision to revise or review or what-